

No. 180/XXXVI(3)/2012/32(1)/2012
Dated Dehradun, June 13, 2012

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand Special Area Development Authorities (Amendment) Act, 2012' (Adhiniyam Sankhya 11 of 2012).

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 11 June, 2012.

The Uttarakhand Special Area Development Authorities (Amendment) Act, 2012

[Uttarakhand Act No. 11 of 2012]

An

Act

to further amend the Uttar Pradesh Special Area Development Authorities Act, 1986 (as applicable to the State of Uttarakhand) to the context of State of Uttarakhand.

Be it enacted in the Sixty third Years of the Republic of India by the Governor as follows:-

- | | |
|---|--|
| Short title,
extent and
commencement | 1. (1) This Act may be called the Uttarakhand Special Area Development Authorities (Amendment) Act, 2012.
(2) It extends to the area which is notified under the Act, except Cantonment areas.
(3) It shall be deemed to have come into force on the 1 st day of November, 1993 to the context of the State of Uttarakhand. |
| Amendment of
section 11 | 2. A new proviso after section 11 of the Uttar Pradesh Special Area Development Authorities Act, 1986 (as applicable to the State of Uttarakhand) shall be inserted as follows; namely:-
<p style="margin-left: 40px;">"Provided that the State Government approved plan may be published in the minimum two daily news papers in addition of Gazette and may commence the approved plan from the date of final publication in the news paper."</p> |
| Validation | 3. The Amendment made in the principal Act by section 11 shall be deemed to have been made with effect from the 1 st November, 1993 and accordingly |

any action or thing taken or done or purporting to have been taken or done under the principal Act on or after the said date shall, notwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, be deemed to be and to have always been, for all purposes, as validly and effectively taken or done as if the said amendment had been in force at all material times.

Repeal and savings

4. (1) The Uttarakhand Special Area Development Authorities (Amendment) Ordinance, 2012 is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

By Order,

AJAY CHAUDHARY,
Principal Secretary.